

**Number of Agricultural workers benefited in Tamil Nadu due to enforcement of minimum wages Act**

7012. SHRI C. PALANIAPPAN: Will the Minister of LABOUR be pleased to state :

(a) how many agricultural employees are benefited in Tamil Nadu due to the enforcement of Minimum Wages Act in that industry; (District-wise particulars may be furnished);

(b) whether contraventions were noticed and if so, whether prosecution action was taken; (District-wise details may please be furnished; and

(c) who is enforcing authority in the State of Tamil Nadu ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI BHAGWAT JHA AZAD): (a) to (c). The enforcement of minimum wages in agriculture is the responsibility of the Government of Tamil Nadu. It is for them to take appropriate legal action for contraventions of the Minimum Wages Act. Government of India has not collected details regarding agricultural employees and prosecutions of employers according to the districts in Tamil Nadu.

**Deployment of CRPF and BSF for Law and Order in States**

7013. SHRI A. NEELALOHITHA-DASAN NADAR: Will the Minister of HOME AFFAIRS be pleased to state how many CRPF and BSF personnel are deployed in various States at present for the maintenance of law and order, State-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): It is not in public interest to disclose the information.

देश में परमाणु बिजलीघरों में उत्पादित बिजली

7014. श्री सत्य नारायण जटिया : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में परमाणु बिजलीघरों को कुल अधिस्थापित क्षमता क्या है और इस क्षमता को तुलना में 31 मार्च, 1982 को कितनी प्रतिशत बिजली का मेगावाट में उत्पादन किया जा रहा था ;

(ख) मार्च, 1981 से मार्च, 1982 की अवधि के दौरान प्रत्येक परमाणु बिजलीघर में प्रतिमाह कितनी बिजली का उत्पादन हुआ और कुल उत्पादन क्षमता का वह कितना प्रतिशत है; और

(ग) देश में स्थापित किये जाने वाले नए परमाणु बिजलीघरों के क्या नाम हैं तथा उनकी सम्भावित उत्पादन क्षमता कितनी है और उनके कब तक कार्य प्रारम्भ किए जाने की सम्भावना है ?

विज्ञान तथा प्रौद्योगिकी इंजिनियरिंग पर्यावरण तथा महासागर विकास विभागों में राज्य मंत्री (श्री सी० पी० एन० सिंह) :

(क) हमारे देश के चालू परमाणु बिजलीघरों की कुल स्थापित क्षमता 860 मेगावाट है। इन बिजलीघरों के वाणिज्यिक स्तर पर काम करना आरंभ करने से लेकर 31 मार्च, 1982 तक इनके संचयी क्षमता गुणक निम्नलिखित रहे हैं:—

बिजलीघर	संचयी क्षमता गुणक (प्रति-शत)
राजस्थान परमाणु बिजलीघर— पहला यूनिट	41.80
राजस्थान परमाणु बिजलीघर— दूसरा यूनिट	35.11
तारापुर परमाणु बिजलीघर— पहला यूनिट	49.57
तारापुर परमाणु बिजलीघर— दूसरा यूनिट	51.40

(ब) मार्च, 1981 से मार्च, 1982 के अंत तक की अवधि में तारापुर परमाणु बिजलीघर तथा राजस्थान परमाणु बिजलीघर में हुए सकल उत्पादन तथा उसी अवधि में इन बिजलीघरों के क्षमता गुणक के महीनेवार आंकड़े दिये जा रहे हैं:—

मास	सकल उत्पादन (मिलियन युनिट)			संचयी गुणक (प्रतिशत)		
	राजस्थान परमाणु बिजलीघर	राजस्थान परमाणु बिजलीघर	तारापुर परमाणु बिजलीघर	राजस्थान परमाणु बिजलीघर	तारापुर परमाणु बिजलीघर	राजस्थान तारापुर परमाणु परमाणु बिजलीघर बिजलीघर
	i	ii	i	ii	i	ii
मार्च 1981	. . . . . 66.135	77.651	93.880	33.636	40.40	47.44 60.09 21.53
अप्रैल 1981	. . . . . 82.171	58.551	62.376	111.268	51.87	36.96 41.25 73.59
मई 1981	. . . . . 90.283	69.951	90.050	115.416	55.16	42.74 57.63 73.87
जून 1981	. . . . . 35.298	43.708	89.769	94.260	22.28	27.60 59.37 62.34
जुलाई 1981	. . . . . 48.321	63.841	54.932	112.587	29.52	39.00 35.16 72.06
अगस्त 1981	. . . . . 26.992	94.534	--	105.202	16.49	57.75 -- 67.33
सितम्बर 1981	. . . . . 48.981	76.421	--	97.129	30.92	48.25 -- 64.24
अक्टूबर 1981	. . . . . --	79.597	45.670	107.431	--	48.63 29.23 68.76
नवम्बर 1981	. . . . . --	61.461	90.416	93.458	--	38.80 59.80 61.81
दिसम्बर 1981	. . . . . --	86.822	114.016	93.562	--	53.04 72.97 59.88
जनवरी 1982	. . . . . 3.204	41.823	105.315	48.837	1.96	25.55 67.41 31.26
फरवरी 1982	. . . . . 37.531	--	106.311	78.440	25.39	-- 75.33 55.58
मार्च 1982	. . . . . 9.221	--	114.502	32.776	5.63	-- 73.29 20.98

(ग) तीन परमाणु बिजलीघर निर्माणाधीन हैं, जिनके नाम हैं—मद्रास परमाणु विद्युत परियोजना, नरोरा परमाणु विद्युत परियोजना तथा ककरापार परमाणु विद्युत परियोजना। इन बिजलीघरों में से प्रत्येक में दो रिएक्टर होंगे, जिनमें से प्रत्येक की क्षमता 235 मेगावाट होगी। इन परियोजनाओं के बूरा होने का वर्तमान अनुमानित समय निम्नलिखित है:—

मद्रास परमाणु विद्युत परियोजना—	
पहला यूनिट	1982
मद्रास परमाणु विद्युत परियोजना	
दूसरा यूनिट	1984
नरोरा परमाणु विद्युत परियोजना—	
पहला यूनिट	1986
नरोरा परमाणु विद्युत परियोजना—	
दूसरा यूनिट	1987
ककरापार परमाणु विद्युत परियोजना—	
पहला यूनिट	1990
ककरापार परमाणु विद्युत परियोजना	
दूसरा यूनिट	1991

**Release of Bonded Labour from a kiln  
Muzzafar Nagar (U.P.)**

7015. SHRI KAMAL NATH: will the Minister of LABOUR be pleased to state:

(a) whether 400 bonded labours were freed on 13 February, 1982 from a brick kiln near Roorkee Road, Muzzafarnagar (U.P.);

(b) if so, facts thereof; and

(c) steps taken to free such bonded labours in various parts of the country ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI BHAGWAT JHA AZAD): (a) to (c). Information is being collected and will be placed on the Table of the House.

**Pachaiyar Irrigation Project in  
Tamil Nadu**

7016. SHRI K. T. KOSALRAM: Will the Minister of PLANNING be pleased to state:

(a) when was the Pachaiyar Irrigation Project in Tamil Nadu approved by the Planning Commission;

(b) whether this project has been completed; and

(c) if not, the reasons for the same?

THE MINISTER OF PLANNING (SHRI S. B. CHAVAN): (a) Pachaiyar Irrigation Scheme in Tamil Nadu has not been approved by the Planning Commission so far.

(b) and (c). The State Government have dropped the scheme on account of ecological considerations.

**Modernisation of Mines**

7017. SHRI SATYAGOPAL MISRA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that a scheme of Rs. 5 crores has been finalised to modernise mines of our country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND STEEL AND MINES (SHRIMATI RAM DULARI SINHA):

(a) No Sir.

(b) Does not arise.

**Writ Petitions Filled by Petitioners  
Against Appointment of officers of DANICS**

7018. SHRI HIRALAL R. PARMAR: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 5139 on the 23rd December, 1981 regarding writ petitions filed by petitioners against appointment of officers of DANICS and state;

(a) whether the two judgements both passed on January 21, 1976 on the writ petitions of S/Shri Chandergupt and Sultan Singh II enjoined upon the Government to review the substantive appointment of 19 officers made vide notification dated 12th September, 1973, after refixing the seniority of the two petitioners;

(b) whether Government have since retracted its steps from its earlier stand that '1973 Selection' could be reviewed only after the writ petitions of (1) S.S. Gautam and others and (2) O. P. Jacob and others were finally disposed of; and

(c) if so, the reasons that made Government to shift its grounds?